ORDER

Re: <u>Situation arising due to outbreak of</u> the novel coronavirus (COVID-19)

In continuation of Order No. 47/RG/Spl./Misc. dated 26.01.2021, Order/Notice No. 48/RG/Spl/Misc. dated 27.01.2021, Order No. 50/RG/Spl./Misc. dated 29.01.2021 and Order No. 51/RG/Spl./Misc. dated 02.02.2021 issued regarding limited physical hearing, the Hon'ble Administrative Committee has resolved that:

- Mentioning for filing of all categories of cases will be done away w.e.f. 08.02.2021. All the cases including the Writ Petitions and FAO (Matrimonial) accompanied with an 'Urgent Form' describing the Urgency for listing of the matters will be entertained by the DRR Section (Filing Section).
- 2. In case there is request for fixing the case on the same day or on next court working day, it can be made through 'Online Mentioning Portal' available on the website of the Hon'ble High Court from 9.00 a.m. to 9.30 a.m. only.
- 3. In case request is accepted for same day, the counsel will be required to file the case complete in all respects after removing the objections, if any, by 11.30 a.m. positively. If, the case is not filed complete or objections are not removed upto 11.30 a.m., the case will be listed on the next court working day.
- 4. If the request is accepted for next court working day, the counsel will be required to file the case complete in all respects after removing the objections, if any, by 2.00 p.m.. If, the case is not filed complete or objections are not removed upto 2.00 p.m.., the case will be listed as per routine procedure.
- 5. In case, there is any urgency in the cases which have been already filed as 'Ordinary', the same will be treated as 'Urgent' on filing 'Urgent Form' describing the urgency for listing of the matter as 'Urgent'.
- 6. In cases there is heavy filing, the cases which cannot be listed on a particular day will be listed on the subsequent working day or thereafter and so on.

BY ORDER OF HON'BLE THE CHIEF JUSTICE.

(Sanjiv Berry)

Registrar General 05.02.2021